

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

(IB)-369(ND)/2017

CORAM:

PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.10.2017

NAME OF THE COMPANY: M/s. Daimler Financial Services Pvt. Ltd. Vs. M/s. Rising Buildwell Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 7 of IBC, 2016


S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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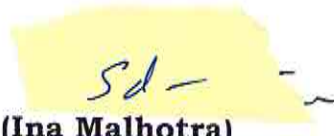
Present: Mr. Rahul Lal Akhriya, Proxy Counsel for the Petitioner

ORDER

The matter has come up for final arguments today. It is noticed that the petition suffers from the defect of the bank statement not being certified under the Banker's Book Evidence Act. Accordingly, 7 days' time is granted to remove the defects.

To come up on 3rd November, 2017.


(S. K. Mohapatra)
Member (T)


(Ina Malhotra)
Member (J)